

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

18

CCP 407/92
in
OA No. 2737/91

Date of decision: 2.4.93

Sh. Kewal Kumar Petitioner
Vs .


Sh. Y. P. Anand
Chairman,
Railway Board,
New Delhi. ... Respondent

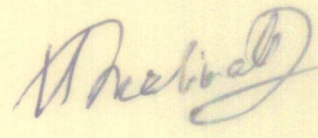
C oram: The Hon'ble Mr. Justice V. S. Malimath, Chairman
The Hon'ble Mr. B. N. Dhoundiyal, Member (A)

For the Petitioner ... Sh. R. K. Kamal, Counsel.
For the Respondent ... Sh. P. H. Ramchandani, Sr. Counsel
with Sh. Shyam Moerjani,
Counsel.

ORDER (ORAL)

In view of the fact that the Supreme Court
has granted stay and finally heard the matter, these
proceedings are dropped. Notice of contempt is
discharged.


(B. N. DHOUNDIYAL)
MEMBER (A)


(V. S. MALIMATH)
CHAIRMAN